

## Overtime Laws – A growing legal battle

The concept of 'extra-pay-for-extra-work' seems to have attracted the attention of many young minds in the existing era. At the same time, it may not be out of place to conclude that 'Overtime' has been one of the most significant topic of research for human resources experts in the last few years and it surely comes with its own legal consequences.

Overtime is the amount of hours of work put in excess to the normal working hours and has been a contesting topic between workers and management. The labour laws in India being welfare legislations are designed to discourage or prevent employers for compelling the employees to work beyond their normal working hours or work for excessively long hours. The respective legislation generally regulates overtime by paying the employee at a higher hourly rate for overtime work. However, the right to claim overtime has been a topic of judicial scrutiny. This article makes an attempt to discuss the legislative framework and the judicial analysis of the concept of overtime and the right to claim overtime. » [read more](#)

## Condominium versus Co-operative Housing Society

If you want to buy a flat and you are wondering whether to buy it in a Co-operative Housing Society or a Condominium, you are not the only one. The general public often confuses Condominium with Co-operative Housing Society. The concept of Co-operative Housing Society was popular so far, but slowly and steadily, the concept of Condominium is gaining momentum. The general public often doesn't know the advantages and disadvantages of purchasing an Apartment in a Condominium, and how is it different from a Co-operative Housing Society. In reality, as far as living standards go, there are few differences. However, from a legal point of view, there are major differences. » [read more](#)

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